

**Central Administrative Tribunal  
Principal Bench**

OA No.1738/2014

New Delhi this the 21<sup>st</sup> day of December, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman**  
**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Jitender Singh  
Assistant Commissioner  
Aged 37 years  
S/o Shri Rajender Singh  
R/o Office of Commissioner of Income Tax  
Sector-14, Hissar, Haryana-1250001

-Applicant

(By Advocate: Ms. Nida Doon)

**Versus**

1. Union of India  
Through Secretary  
M/o Personnel, P.G. & Pensions  
North Block, New Delhi.
  
2. Union Public Service Commission  
Through Chairman  
Dholpur House,  
Shahjahan Road,  
New Delhi-110003.

-Respondents

(By Advocate: Shri Ravinder Agarwal)

**ORDER (Oral)**

**Justice Permod Kohli:**

Though the matter has been remanded back from the High Court of Delhi with a direction to implead the necessary parties in representative capacity, however, the learned counsel for applicant submits that a separate OA No.3462/2017 – **Jitender**

**Singh v. Union of India** has been filed, impleading the necessary parties in the representative capacity and submits that the present OA may be allowed to be withdrawn to pursue OA No.3462/2017. Prayer allowed.

2. Accordingly, the OA is dismissed as withdrawn with liberty as prayed for.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

cc.